

Office of the
Principal District & Sessions Judge,
Bengaluru Rural District, Bengaluru,
Dated 19.05.2020

NOTICE

As per the Notice dated 16.05.2020 of the Hon'ble High Court of Karnataka, physical filing of new cases will be taken in Bengaluru Rural District on **20th, 21st and 22nd of May 2020 from 11.00 a.m., to 1.00 p.m.** The e-mail IDs of the respective courts are as detailed below for the purpose of seeking permission for physical filing.

Sl.No.	Name of the court to which physical filing is related.	E-mail ID.
1.	District & Sessions Courts, Bengaluru Rural District, sitting at Bengaluru headquarters.	pdj-blrr@hck.gov.in
2.	Senior Civil Judges' Courts, Bengaluru Rural District, sitting at Bengaluru headquarters.	pscjbrd@gmail.com
3.	Civil Judges' Courts, Bengaluru Rural District, sitting at Bengaluru headquarters.	pcjrural@gmail.com



4.	Chief Judicial Magistrates' Courts, Bengaluru Rural District, sitting at Bengaluru headquarters.	cjmbrd@gmail.com
5.	III Additional District & Sessions Judge, Bengaluru Rural District, sitting at Anekal.	3adjbrdanekal@gmail.com
6.	Senior Civil Judge and JMFC Courts at Anekal.	scjanekal@gmail.com
7.	Civil Judge and JMFC Courts at Anekal.	pcjanekal@gmail.com
8.	IV Additional District & Sessions Judge, Bengaluru Rural District, sitting at Doddaballapura.	4adjbrddoddaballapura@gmail.com
9.	Senior Civil Judge and JMFC Courts at Doddaballapura.	srdrvndbpura@gmail.com
10.	Civil Judge and JMFC Courts at Doddaballapura.	pcjdoddaballapura@gmail.com

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11.	V Additional District & Sessions Judge, Bengaluru Rural District, sitting at Devanahalli.	5adjbrddevanahalli@gmail.com
12.	Senior Civil Judge and JMFC Courts at Devanahalli.	scjdevanahalli@gmail.com
13.	Civil Judge and JMFC Courts at Devanahalli.	pcjdevanahalli@gmail.com
14.	Senior Civil Judges' courts at Nelamangala.	scjnelamangala@gmail.com
15.	Civil Judges' Courts at Nelamangala.	pcjnelamangala@gmail.com
16.	Civil Judge's Courts at Hosakote.	hosakotecourt@gmail.com

Apart from physical filing of new cases, filing of caveat petitions, statement of objections, Vakalathnama and interim applications in pending matters is also permitted during these three days.



The Advocates/parties-in-person/Advocates' clerks who wish to file the matters on the aforesaid dates will have to apply for seeking appointment of the date and time for physical filing of the matters by specifying the matters to be filed by them in the respective Courts. Such applications shall be made on the above mentioned respective e-mail IDs. The Advocates/parties-in-person/Advocates' clerks will be communicated the date, time and counter number by sending a reply for filing of the matters on the same e-mail ID from which requests are received.

The entry will be given to the Court precincts in the concerned District and Taluka Courts in the specified areas, provided the Advocates/parties-in-person/ Advocates' clerks show a printed copy of e-



mail received fixing the date of appointment or a soft copy thereof is shown to the security personnel.

The Advocates/parties-in-person/Advocates' clerks entering the Court precincts will have to undergo medical screening and only those who asymptomatic will be allowed entry. **No person will be allowed to enter in the court precincts without wearing mask.**

The Advocates/parties-in-person/Advocates' clerks are requested to reach the Court precincts ten minutes before the scheduled time of appointment.

For approaching the filing counters, Advocates/parties-in-person/Advocates' clerks will have to stand in queue in the specified areas. Social distancing shall be maintained while standing in the queue.



Needless to add that no person will be allowed to enter in the Court precincts without wearing a mask.

A separate Counter is provided in the same venue for serving the advance copy to the office of the Government Advocates/Pleaders and Public Prosecutors/Asst. Public Prosecutors.

On the presentation form in duplicate **Advocates/parties-in- person/ Advocates' clerks shall mention his/her correct e-mail address and cell phone number.** On accepting the filing, acknowledgement will be issued on the office copy of presentation form filed in duplicate. FR number and further steps to be taken for rectification of objection etc shall be communicated at the e-mail address/cell phone number mentioned on the presentation form and will also



be web hosted in the official website of the District Courts. At a time Advocates/parties-in- person/ Advocates' clerks can file **5 matters only**.

If any urgency for hearing is involved in the matters which may be filed on these three days, memo will have to be moved for fixing the date by following the procedure set out in Notification dated 30th April 2020 in respect of Principal Bench of the High Court which is already published in the official website of the High Court.

The Advocates/parties-in-person/Advocates' clerks who are allowed entry in the precincts of the Court shall strictly follow the norms of safety such as maintaining social distancing, wearing masks etc. After filing is completed, Advocates/parties-in-person/Advocates' clerks are requested immediately leave the Court precincts and



they will not be allowed to enter the Court building. No queries shall be allowed at the time of receiving papers in the counters. It is made clear that no Advocates/parties-in-person/Advocates' clerks shall be allowed entry for the purpose of physical filing of the matters without showing a print out or a soft copy of appointment for filing.

Except on the dates for physical filing or payment of court/process fees, no Advocates/parties-in-person/Advocates' clerks will be permitted entry into the court precincts.

The same counters will be used for handing over the certified copies to the Advocates/parties-in-person/Advocates' clerks .

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The aforesaid arrangement is made on the trial basis and the same is liable to be cancelled in the event it is found that the Advocates/parties-in-person/Advocates' clerks are not following the safety norms of wearing masks and maintaining social distancing.

The Advocates/parties-in-person/Advocates' clerks are requested to co-operate with the concerned.



(Venkatesh Naik T.)
Principal District & Sessions Judge,
Bengaluru Rural District,
Bengaluru.